

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 14195 of 2013-DB

[Arising out of Order-in-Original/Appeal No 102-COMMISSIONER-2013 dated 17.09.2013 passed by Commissioner of Central Excise-AHMEDABAD-I]

Industropics Limited

.... Appellant

Survey No. 636, Anjar-galpadar Road, National
Highway 8a Extension, Taluka-Anjar, KUTCHH
GUJARAT-370201

VERSUS

Commissioner of Central Excise & ST, Rajkot

.... Respondent

CENTRAL EXCISE BHAVAN, RACE COURSE RING
ROAD, INCOME TAX OFFICE, RAJKOT,
GUJARAT-360001

APPEARANCE :

None for the Appellant

Shri G. Kirupanandan, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 08.06.2023

FINAL ORDER NO. 11252/2023

RAMESH NAIR :

When the matter was called, none appeared on behalf of the appellant. From the record it is observed that the matter was listed on 24.03.2023 and 09.05.2023 and thereafter the notice was also served through Authorised Representative. As per the report of concerned Commissionerate, the hearing notice was pasted on the factory of the appellant. Despite all these efforts, the appellant has not appeared in the matter.

2. Therefore, the appeal is dismissed for non-prosecution under Rule 20 of CESTAT Procedure Rules, 1982, with liberty to the appellant to approach this Tribunal if they are interested to pursue the appeal.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(C L Mahar)
Member (Technical)

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